

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1587**

TO BE ANSWERED ON THE 07TH DECEMBER, 2021/ AGRAHAYANA 16, 1943 (SAKA)

ANDHRA PRADESH DISHA BILL

**1587. SHRIMATI CHINTA ANURADHA:
 SHRI MARGANI BHARAT:
 SHRI SRIDHAR KOTAGIRI:
 SHRI MADDILA GURUMOORTHY:
 SHRI M.V.V. SATYANARAYANA:
 DR. BEESETTI VENKATA SATYAVATHI:
 SHRI CHANDRA SEKHAR BELLANA:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received comments of the Ministry of Women and Child Development and all other concerned on the Andhra Pradesh DISHA Bill;

(b) if so, the details thereof;

(c) whether the Government intends to provide assent to the above Bill; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY KUMAR MISHRA)

(a) to (d): The Andhra Pradesh Disha Bill – Criminal Law (Andhra Pradesh Amendment) Bill, 2019 and the Andhra Pradesh Disha (Special Courts for Specified Offences against Women and Children) Bill, 2020 have been received from the Government of Andhra Pradesh for the consideration and assent of Hon'ble President of India. As per practice, Bills received from States for assent of President are processed in consultation with the nodal Ministries/Departments. Accordingly, the consultation process with various

Ministries/ Departments concerned with the Bills was initiated. Ministry of Women and Child Development have provided their views/ comments on both these Bills.

The Andhra Pradesh Disha (Special Courts for Specified Offences against Women and Children) Bill, 2020 has been sent to Ministry of Law and Justice (Department of Legal Affairs) for their advice. However, clarifications are awaited from the State Government in respect of the Andhra Pradesh Disha Bill – Criminal Law (Andhra Pradesh Amendment) Bill, 2019 on certain observations of the Ministry of Home Affairs.
